

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 231/TT/2016

- Subject** : Determination of transmission tariff for 2 nos.765 kV line bays alongwith 2x240 MVAR switchable line reactors each at Srikakulam and Angul for termination of both circuit of 765 kV D/C Srikakulam-Angul transmission line, 2x1500 MVA 765/400 kV ICT's and 1x330 MVAR 765 kV Bus Reactor at Srikakulam under "Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area-part-C" in Southern Region and Eastern region.
- Date of Hearing** : 20.3.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Limited and 22 others
- Parties present** Shri Vivek Kumar Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R.B. Sharma, Advocate, BSP(H)CL

Record of Proceedings

Learned counsel for TANGEDCO submitted that the instant transmission assets were designed especially for the two IPPs, namely, East Coast Energy Pvt. Ltd and NCC Power Projects Limited. NCC Power Projects Limited has abandoned its commissioning and East Coast Energy Pvt. Ltd is yet to commission its project. He submitted that the Commission in its recent order dated 8.3.2018 in Petition No. 229/RC/2015, referring to the APTEL's judgment dated 13.10.2015 in Appeal No. 6 of 2015 of Appellate Tribunal for Electricity has held that if a generator does not



commission its dedicated transmission line or its generation then the entire transmission charges have to be borne by the generator. As the generators have not commissioned their projects, the transmission charges should be collected from them and the transmission charges of the instant assets should not be included in the PoC charges. He further submitted that which granting the regulatory approval of the instant assets observed that the transmission systems should be implemented matching with the commissioning schedules of the IPPs and work on the corridor should be initiated only after signing the BPTA and submission of BG by the IPPs.

2. The representative of the petitioner submitted that while granting regulatory approval for the instant transmission system was obtained, East Coast Energy Private Limited and NCC Power Projects Limited were considered as the target beneficiaries, but the generators have not come up with their projects. The entire 1240 MW power is proposed to flow to the power deficient Southern Region States but no specific beneficiary is mentioned. The line is basically devised to cater to the needs of generation as well as transmission of power from generation projects to the ultimate beneficiaries of SR States. The instant assets facilitate power evacuation from ER to SR and as such the SR States are beneficiaries of this line.

3. Learned counsel for TANGEDCO submitted that the tariff of a line cannot be charged unless and until it is shown that the line has been put into regular use. He requested the Commission to direct the petitioner to submit on affidavit the documentary proof regarding the purpose for which the instant line was envisaged, capacity of the line and actual power flow and the upstream and downstream transmission systems of the instant line.

4. After hearing the parties, the Commission directed the petitioner to file the following information, on affidavit by 16.4.2018, with a copy to the respondents:-

- a. Documentary proof regarding the purpose for which the instant line was envisaged, capacity of the line and actual power flow and the upstream and downstream transmission systems of the instant line.
- b. SCM approval for installation of 1 x 330 MVAR bus reactor at Srikakulam and 2 x 240 MVAR switchable line reactor each at Srikakulam and Angul.

5. The Commission directed the respondents to file their replies by 7.5.2018 with an advance copy to the petitioner who shall file its rejoinder, if any, by 14.5.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly adhered to failing which order shall be passed on the basis of the documents available on record.



6. Subject to the above, the Commission reserved the order in the Petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

